Under this scheme, funds to the tune of Rs.8.72 crores were released to all the States for establishment of 115 Anti Human Trafficking Units during the year 2010-11. 104 AHTUs have been made operational. For the year 2011-12, an amount of Rs. 8.338 crores has been released to all the State Governments for establishment of 110 more AHTUs.

Establishment of AHTUs in the State has shown results at the ground level resulting in increase in the number of cases registered, number of rescue operations and more convictions.

## **Creation of Citizen Intelligence Network**

1635. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a report by a joint task force set up by the former National Security Advisor, post 26/11 had recommended creation of a Citizen Intelligence Network (CIN) to revamp the intelligence gathering mechanism in the country;

(b) if so, the details thereof;

(c) whether the recommendations of the Task Force have been implemented; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) Information is being collected and will be laid on the Table of the House.

## Timely justice for rape victims

†1636. DR. PRABHA THAKUR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether victims of rape cases do not get justice for several years and whether Government intends to introduce a scheme to deliver quick justice in such cases, if so, the details thereof;

(b) whether Government intends to fix a time-frame of one to three months for family courts to decide on cases of rape, sexual offence or domestic violence; and

(c) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (c) Instances of delay in getting justice to rape victims

<sup>&</sup>lt;sup>†</sup> Original notice of the question was received in Hindi.

[RAJYA SABHA]

**Unstarred** Questions

have been reported. However, amendments have been made in Cr. PC Act 2008 (5 of 2009) through which it has been mandated that investigation in child rape cases must be completed within three months.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UTs, wherein they have been, *interalia*, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, set up special women courts and initiate steps for security of women.

Point 5 (xi) of the said advisory specifically advises that, cases should be thoroughly investigated and charge sheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape.

## Strengthening safety of country's coastline

1637. SHRI HUSAIN DALWAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to strengthen the safety of the country's coastline and territorial waters to ensure safety of fishermen;

(b) if so, the details thereof;

(c) whether the State Governments would also provide necessary assistance in this regard; and

(d) if so, the requirements in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Subsequent to the Mumbai incident of 26/11, the entire coastal security scenario of the country has been subjected to multi-level, inter-ministerial review by the Government of India and several important decisions/ initiatives have been taken, which are briefly outlined below:-

 The Coastal Security Scheme Phase -1 which provides for 73 Police Stations, 97 Check Posts, 58 Out Posts 30 Barracks, 204 boats, 153 Jeeps and 312 Motorcycles has been implemented upto 31.03.2011.